

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 135

RST. A 1/2024

In

CP (IB) No. 120/Chd/Hry/2020

(Disposed of)

IN THE MATTER OF:

Omaxe Heights (Faridabad) Residential
Welfare Society

...Petitioner/ Financial Creditor

Vs.

Omaxe Limited

...Respondent/ Corporate Debtor

Under Section: 7, IBC 2016, Rule 11 NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 05.08.2024.

-sd-
Court Officer

June 06, 2024
SM